

ITEM NO.14

COURT NO.2

SECTION XVI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 14357-14358/2015

(Arising out of impugned final judgment and order dated 23/12/2014
in APO No. 218/2014 23/12/2014 in APO No. 256/2014 passed by the
High Court Of Calcutta)

DINESH CHANDER MAJI AND ORS. ETC.

Petitioner(s)

VERSUS

BISWAJIT MAJI AND ORS.

Respondent(s)

(with interim relief and office report)

WITH

SLP(C) No. 14591/2015

(WITH APPLN. (S) FOR deletion of the name of respondent and Interim
Relief and Office Report)

SLP(C) No. 29732/2015

(With WITH Office Report)

Date : 02/05/2017 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPAK MISRA
HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR

For Petitioner(s) Mr. Nagendra Rai, Sr. Adv.
Mr. Prashant Kumar, Adv.
Ms. Prerna Singh, Adv.
Mr. Pratik Kumar, Adv.
Mr. Shantanu Sagar, AOR

Mr. Mukesh Kumar Maroria, Adv.

Mr. Mahesh Prasad, Adv.
Mr. Neeraj Shekhar, AOR

Mr. Anupam Lal Das, AOR
Mr. Anirudh Singh, Adv.
Mr. Krishanu Barua, Adv.

For Respondent(s) Mr. P.S. Patwalia, ASG
Ms. Vimla Sinha, Sr. Adv.
Mr. Tushar Bakshi, Adv.

Ms. R.S. Jena, Adv.
Mr. Anupam Lal Das, Adv.

Ms. Tatini Basu, Adv.

Mr. Mukesh Kumar Maroria, AOR

Mr. Mohammad Mannan, Adv.
Ms. Nidhi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Application for deletion of the name of the respondent in SLP
(C) No.14591 of 2015 is allowed.

During the pendency of the special leave petition, the Central Bureau of Investigation has conducted an investigation and submitted the report before us. The report clearly states that no criminal liability can be fastened.

Mr. Anupam Lal Das, learned counsel appearing for the Eastern Coal Field Limited, the employer, submits that a departmental enquiry has been initiated against one of the delinquent officers.

In view of the aforesaid, there is no need to proceed further in the special leave petition.

However, the departmental proceedings that has been initiated should be concluded within a period of six months. The employer is granted liberty to issue a fresh advertisement for the posts in question and the petitioners as well as the respondents in the special leave petitions and all similarly placed persons who were eligible and had qualified in the previous examination shall be extended the benefit of relaxation of age.

The special leave petitions are accordingly disposed of.

(Gulshan Kumar Arora)
Court Master

(H.S. Parasher)
Court Master